DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 09.07.2009

Meeting No. 09 & 10/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 09.07.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. A.K. Ojha	AD	MSME
3.	Sh. J.P. Maurya	A.I.A.	MFPI
4.	Sh. T.M. Skaria	DDG	DGFT
5.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 18.06.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART-I

1	210 Case No.:4/31/85-ALC3/2007	MS/. FICUS PAX PVT. LTD.,	M. No/Date:9/10 25.06.2009	Status: Transferred
	HQ File :01/85/050/00113/AM08/	RLA File :07/21/040/00865/AM08/	Lic.No/Date:0710054153 26.10.2007	
	The case was considered by the Committee as per agenda. It was noted that the ITC Code of export product in this case, is under Chapter 45 which is dealt with NC-4. The committee, therefore, decided to transfer the case to NC-4			

2	211 Case No.:2/10/85-ALC3/2008	M/S. MIRACLE SANDS AND CHEMICALS	M. No/Date:9/10 25.06.2009	Status: Rejected
	HQ File :01/85/050/00081/AM09/	RLA File :35/24/040/00014/AM09/	Lic.No/Date:3510023847 13.06.2008	
	The case was considered by the committee as per agenda. It was observed that the firm was asked to furnish information as per DAE letter No. 7/1(95)/205-PSU dated 06.01.2009. Firm has not given the requisite information. Committee therefore decided to reject the case.			

3	212 Case No.:10/13/81-ALC2/2008	M/S. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	M. No. 9/10 25.06.2009	Status: Transferred
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	
	The case was considered by the committee as per agenda. It was noted that the ITC Code of export product in this case, is under Chapter 76 which is dealt			

	with NC-II. The committee, therefore, decided to transfer the case to NC-II

4	213 Case No.:4/30/85-ALC3/2008	M/S. ESSAR OIL LTD.,	M. No/Date:9/10 25.06.2009	Status: Deferred.
	HQ File :01/85/050/00201/AM09/	RLA File :03/94/040/00734/AM09/	Lic.No/Date:0310495475 25.11.2008	
	The case was considered by the committee as per agenda. The committee decided to call the representative of the firm for PH on 06.08.2009. To be re-listed on 06.08.2009.			

5	214 Case No.:2/38/85-ALC3/2008	M/S. GROVER VINEYARDS LTD.,	M. No/Date:9/10 25.06.2009	Status: Approved
	HQ File :01/85/050/00269/AM09/	RLA File :07/24/040/00622/AM09/	Lic.No/Date:0710063178 20.02.2009	

The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Processed Still Wine 12.5% Alcohol	22800Litre	Raw Still Wine 12.5% Alcohol	22800Litre

RLA to take consequential action as per policy/procedure.

6	215 Case No.:3/3/85-ALC3/2009	M/S. ALKALOIDS CORPORATION	M. No/Date:9/10 25.06.2009	Status: Rejected
	HQ File :01/85/050/00018/AM10/	RLA File :02/24/040/00017/AM10/	Lic.No/Date:0210126025 30.04.2009	
	. The case was considered by the committee as per agenda. The committee noted that hard copy of the application has not been received despite reminder on 02.06.2009. In the absence of hard copy, Committee can not decide the case and accordingly rejected it. The Committee also decided to advise RA to forward hard copy of the application expeditiously.			

7	216 Case No.:13/3/85-ALC3/2009	M/S. LLOYD INSULATIONS (INDIA) LIMITED	M. No/Date:9/10 25.06.2009	Status: Deferred
	HQ File :01/85/050/00028/AM10/	RLA File :03/95/040/01219/AM08/	Lic.No/Date:0310518998 08.05.2009	
	The case was considered by the committee as per agenda. It was noted that comments of DIPP are awaited. Case deferred. To be re-listed on 30.07.2009.			

8	217	M/S. SONAROME PVT. LTD., BANGALORE	M. No/Date:9/10 09.07.2009	Status: Approved
	HQ File :01/87/85/50/797/AM05	RLA File :07/24/040/429/AM05	Lic.No/Date:0710033063 . 30.09.2004	
	The case was considered by the committee as per agenda. The committee, after consideration, decided to ratify the norms as applied for. RLA to take consequential action as per policy/procedure.			

9	218	M/S. SONAROME PVT. LTD., BANGALORE	M. No/Date:9/10 25.06.2009	Status: Approved
	HQ File :01/87/85/50/1109/AM05	RLA File :07/24/40/00363/AM05	Lic.No/Date:0710034218 23.11.2004	
	The case was considered by the committee as per agenda. The committee, after consideration, decided to ratify the norms as applied for. RLA to take consequential action as per agenda.			

219	M/S. A.G. NEOCHEM (P) LTD., NEW DELHI	M. No/Date:9/10 25.06.2009	Status: Deferred.
HQ File :01/85/162/728/AM08	RLA File :05/24/40/723/AM08	Lic.No/Date:0510213635 DT. 17.12.2007	
The case was considered by the committee as per agenda. It was noted that comments of DIPP are awaited. Case deferred. To be re-listed on 30.07.2009.			

11	220 Case No.:1/9/85-ALC3/2009	M/S. FASHION ACCESSORIES	M. No/Date:9/10 25.06.2009	Status: Transferred
	HQ File :01/85/050/00052/AM10/	RLA File :05/24/040/00138/AM10/	Lic.No/Date:0510243875 17.06.2009	
	The case was considered by the committee as per agenda. It was noted that the export product is Textile which is dealt with in NC-5. The committee, therefore, decided to transfer the case to NC-V			

12	221 Case No.:2/9/85-ALC3/2009	M/S. DINESH SARAOGI	M. No/Date:9/10 25.06.2009	Status: Approved.
	HQ File :01/85/050/00053/AM10/	RLA File :02/24/040/00050/AM10/	Lic.No/Date:0210127989 18.06.2009	

The Committee considered the case as per agenda. It was noted that committee had ratified similar case of the Firm in meeting No. 24 dt. 20.09.2007 on the basis of 55% yield. In this case also Committee ratified the licence on repeat basis as under:-

EXPORT ITEM	QTY.	IMPORT ITEM	QTY.
SHELLAC	55000KG	STICKLAC	100000KG

RLA to take consequential action as per policy/procedure.

13	222 Case No.:3/9/85-ALC3/2009	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M. No/Date:9/10 09.07.2009	Status: Deferred
	HQ File :01/85/050/00054/AM10/	RLA File :03/95/040/00146/AM10/	Lic.No/Date:0310525463 23.06.2009	

The case was considered by the committee as per agenda. Committee decided to refer the case to MPEDA for their comments. To be listed on 06.08.2009.

PART-II

14 & 15	**223** **Case No.:1/23/85-ALC3/2008**	M/S. JINDAL DRUGS LIMITED	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00166/AM09/	RLA File :03/94/040/00580/AM09/	Lic.No/Date:0310486755 17.09.2008	
	224 **Case No. 5/31/85-ALC3/2008**	M/S. JINDAL DRUGS LIMITED	M. No/Date:10/10 09.07.2009	
	HQ File :01/85/050/00207/AM09/	RLA File :03/94/040/00839/AM09/	Lic.No/Date:0310496785 08.12.2008	

The case was considered by the Committee as per agenda. Representative of the firm appeared before the Committee and explained the case. Committee in the meeting on 22.01.2009 had considered 260MT of Cocoa Beans-Dried & Fermented for production of 100MT of Cocoa Butter. After adjusting the value of Cocoa Powder, which is produced but not exported, Committee had ratified 200.85MT of Cocoa Beans-Dried and Fermented for export of 100MT of Cocoa Butter.

The claim of the Firm is that 2.84Kgs of Cocoa Beans is actually required for producing 1Kg of Cocoa Butter and 2.61Kgs is applied after adjusting the recoverable wastage of Cocoa Powder.

Committee requested the Firm's representative to submit the quantitative data sheet in their previous licences in which requirement of 2.84Kgs. of Cocoa Beans was projected while applying for advance licences.

Case to be re-listed on 06.08.2009.

	225 **Case No.:14/2/85-ALC3/2009**	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M. No/Date:10/10 09.07.2009	**Status: Approved.**
3	HQ File :01/85/050/00014/AM10/	RLA File :10/24/040/00115/AM09/	Lic.No/Date:1010033444 22.04.2009	

Committee considered the case as per agenda. Representative of the Firm who was present, explained the process of producing meal kits for exports and the wastage involved. Committee gave him a patient hearing and after discussion allowed the following import inputs:-

	Import Item	Qty	Remarks
1	Pasta (Linguini)	79942.80Kg	As there is a weight gain of 60% during cooking, 127908.48Kgs of Pasta (Linguini) to be accounted for in export product.
2	Pasta (Fussilli)	95764.50Kg	As there is a weight gain of 60% during cooking, 153223.2Kgs of Pasta (Fussilli) to be accounted for in export product.
3	Paste (Penne)	97679.79Kg	As there is a weight gain of 60% during cooking, 156287.66Kgs of Pasta (Penne) to be accounted for in export product.
4	Sauce (Tomato)	156289.50Kg	151600.82Kgs to be accounted for in export product.
5	Sauce (White)	34475.62Kg	33441.35Kgs to be accounted for in export product
6	Sauce (Oriental Cooking)	2873.02Kg	2786.82Kg to be accounted for in export product.
7	Sauce (Kon-Loh)	10055.58Kg	9753.91Kg to be accounted for in export product.
8	Shrimp-Frozen Raw Peeled Deveined	89846.057Kg	85353.75Kg to be accounted for in export product.
9	Processed Vegetables(Frozen IQF Blanched)	206206.55Kg	204144.48Kg to be accounted for in export product.

RLA may take consequential action as per policy/procedure.

4	**226** **Case No.:7/37/85-ALC3/2008**	M/S. RELIANCE INDUSTRIES LTD.	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00260/AM09/	RLA File :03/95/040/00806/AM09/	Lic.No/Date:0310507424 16.02.2009	
	The case was considered by the committee as per agenda. Representatives of the Firm who were present in the meeting for PH explained the process of production of Crude C4 from Naphtha. It was stated that from 100MT of Paraffinic Naphtha, following products are obtained Product — Qty 1. C2 (Ethylene) — 32.49MT 2. C3 (Propylene) — 15.72MT 3. C9 — 03.16MT 4. Benzene — 07.91MT 5. Toluene — 02.43MT 6.Mixed-Xylene (s) — 02.40MT 7. Mixed-Xylene(I) — 0.55MT 8. CBFS — 3.50MT 9. LPG(C4) — 8.12MT 10 Mixed C4 — 0.38MT 11 Fuel & Losses — 20.24MT Total 100.00MT It was also stated that Ganguly committee had gone into the matter regarding norms for production of Petroleum items, in which the economic value of the products was taken into account. After hearing the representatives of the firm, the committee decided to examine the matter further on file.			

5	**227** **Case No.:13/20/85-ALC3/2008**	M/S. RELIANCE INDUSTRIES LTD.	M. No/Date:10/10 09.07.2009	**Status:** Deferred
	HQ File :01/85/050/00150/AM09/	RLA File :03/95/040/00306/AM09/	Lic.No/Date:0310484118 27.08.2008	

The case was considered by the committee as per agenda. Representatives of the Firm who were present in the meeting for PH explained the process of production of C9 Plus 205 from Naphtha. It was stated that from 100MT of Paraffinic Naphtha, following products are obtained

Product	Qty
1. C2 (Ethylene)	32.49MT
2. C3 (Propylene)	15.72MT
3. C9	03.16MT
4. Benzene	07.91MT
5. Toluene	02.43MT
6.Mixed-Xylene (s)	02.40MT
7. Mixed-Xylene(I)	0.55MT
8. CBFS	3.50MT
9. LPG(C4)	8.12MT
10 Mixed C4	0.38MT
11 Fuel & Losses	20.24MT
	Total 100.00MT

It was also stated that Ganguly committee had gone into the matter regarding norms for production of Petroleum items, in which the economic value of the products was taken into account. After hearing the representatives of the firm, the committee decided to examine the matter further on file.

6	**228**	M/S.DISHA FOODS PVT. LTD., HYDERABAD	M. No/Date:10/10 09.07.2009	**Status: Approved**

HQ File :01/85/162/00154/AM09/

Ref: RLA, Hyderabad

Modification of SION E-5 to include "Cocoa Powder" along with present import inputs

The case was considered by the committee as per agenda. The representatives of the firm who were present in the meeting for PH, explained the case for inclusion of Cocoa Powder in the import input under SION E-5. The Committee discussed and decided that SION can not be amended on a single request and rejected the case.

Firm's representative also requested that in the following DFIA Nos., Cocoa Powder may be allowed. Committee decided to allow Cocoa Powder in addition to the items permitted under SION E-5, as under, to be accounted for in the export product.

DFIA No. & Dt.	% by weight of Cocoa Powder in Export Product	Qty. of Cocoa Powder allowed (Kg)
0910026772 dt. 07.07.2006	1%	25000
0910026986 dt. 24.07.2006	1%	25000
0910027513 dt. 11.09.2006	1%	55660
0910028838 dt. 29.12.2006	4%	156000
0910030105 dt. 25.04.2007	4%	96154
0910030964 dt. 20.07.2007	4%	100000
0910031477 dt. 11.09.2007	4%	100000

	RLA to take consequential action as per policy/procedure.

7	**229**	M/S. VALLABH DAS KANJI LTD., ALLEPPEY	M. No/Date:10/10 09.07.2009	**Status: Deferred.**
	HQ File :01/85/050/000004/AM05/	RLA File :10/24/040/00031/AM04/	Lic. No/Date: 1010015614 DT. 05.04.2004	
	The case was considered by the committee as per agenda. It was noted that the firm has requested to grant another date for PH. The Committee decided to grant PH to the firm on 06.08.2009. To be re-listed on 06.08.2009.			

8	**230**	M/S. VALLABH DAS KANDI LTD., ALLEPPEY	M. No/Date:10/10 09.07.2009	**Status: Deferred.**
	HQ File :01/85/050/00188/AM05/	RLA File :10/81/040/0010/AM05/	Lic. No/Date: 1010017927 DT. 12.10.2004	
	The case was considered by the committee as per agenda. It was noted that the firm has requested to grant another date for PH. The Committee decided to grant PH to the firm on 06.08.2009. To be re-listed on 06.08.2009.			

9	**231**	M/S. VALLABH DAS KANDI LTD., ALLEPPEY	M. No/Date:10/10 09.07.2009	**Status: Deferred.**
	HQ File :01/85/050/00139/AM05/	RLA File :10/81/040/00091/AM05/	Lic. No/Date: 1010017226 DT. 13.08.2004	
	The case was considered by the committee as per agenda. Committee decided to call the firm for PH on 06.08.2009. To be re-listed on 06.08.2009.			

10	**232**	M/S. JABS INTERNATIONAL PVT. LTD., MUMBAI	M. No/Date:10/10 09.07.2009	**Status: Approved**
	HQ File :01/85/050/00016/AM03/	RLA File :07/24/040/01643/AM02/	Lic. No/Date: 0310132063 DT. 03.04.2002	
	Export of Bleached White Cardamom against import of Green Cardamom			

Committee examined in detail. PN No. 36 dated 17.09.2002. It was seen that this PN is with respect to import of Raw Garlic against export of Garlic Products. In this case, neither import nor export of Garlic has taken place. Further, the licence itself was issued prior to the issue of PN. In any case even if NC had imposed the condition of essential oil in the import/export products, and also prior import condition based on PN 36 dt. 17.09.2002, for this particular licence, which is dated 03.04.2002, the said decision is technically not feasible. Further, Bleaching of the imported Green Cardamom is done with Alcoholic product which will take away some essential oil. Accordingly, NC in consultation with technical representatives present in the meeting took the following decision:-

1. Condition of prior import and the condition of essential oil imposed by ALC in Meeting 06/03 dated 23.05.2002 may be deleted.

RLA may regularize the case accordingly.

11	**233**	M/S. JABS INTERNTIONAL PVT. LTD., MUMBAI	M. No/Date:10/10 09.07.2009	**Status: Approved**
	HQ File :01/85/050/00095/AM03/	RLA File :07/24/040/00650/AM03/	Lic. No/Date: 0310153338 DT. 13.08.2002	
	Export of Garlic Powder against import of Fresh Garlic			

Committee observed that licence was issued on 13.08.2002 whereas PN No. 36 was issued on 17.09.2002 according to which ALC on 25.10.2002 had decided to impose both the conditions of this PN. The matter was taken up several time in the Committee and again on 17.10.2007 when it was rejected. It was further noted that shipment took place in October’2002. The Committee felt that while PN 36 dated 17.09.202 is directly related to the subject, the exporter should have followed the contents in letter & spirit, when he exported in October’2002. Since the licence in this case is prior to the date of PN, and the PN is silent on its retrospective application, committee felt that the conditions of PN do not apply to the instant licence. Accordingly the Committee decided to delete the condition of PN 36 dated 17.09.2002 in this case.

RLA may therefore regularize the case.

12	**234**	M/S. C & M FARMING LTD., NASIK	M. No/Date:10/10 09.07.2009	Status: Clarified
	HQ File :01/85/050/00033/AM02/	RLA File :03/24/041/001124/AM00		
	Clarification regarding norms to be applied in the case of six licences No. (1) 0310033210 dt. 31.3.2000, (2) 0310041733 dt. 16.06.2000, (3) 0310095583 dt. 31.07.2001, (4) 0310094809 dt. 26.07.2001, (5) 0310104996 dt. 8.10.2001 and (6) 0310177201 dt. 18.1.2003.			
	The Committee noted the detailed observation of RA, Mumbai and the views expressed by Customs as per available information that the Customs will request ALC to apply the norms of M.No. 10/06 dated 09.06.2005 even to this case. Committee is of the view that all these Adv. Authorizations were finalized in consultation with DAH&D who are the technical authority. Committee also observed that request of inputs will vary from time to time with respect to technology, modernization of poultry technique management etc. Decision taken in any other case prior to/ or after the decision in this case can not be applied since each case is stand alone and has to be decided on merits and justification for quantitative norms given at that point of time. Therefore, the decision taken in ALC M.No. 43/02 dated 21.02.2002, case No. 10 to 12 is final and no cause of revision is necessciated for re-calculation of norms, even when there is some reported alleged misuse. Once export obligation is completed, exporter is free to utilize the imported inputs in any of his multiple units, but is not permitted to sell in open market. Selling of imported inputs under Adv. Authorisatin would amount to misuse for which Customs can take appropriate action.			

13	**235**	M/S. INNOVATIVE FOODS LTD., ALLAPPUZHA	M. No/Date:10/10 09.07.2009	**Status:** Deferred
	HQ File :01/85/050/00242/AM06/	RLA File :10/81/040/00083/AM06	Lic. No/Date: 1010022791 DT. 13.02.2006	
	The case was considered by the committee as per agenda. Committee decided that Firm may be called for PH. To be re-listed on 06.08.2009			

14	**236**	M/S. NATURO FOOD & FRUIT PRODUCTS PVT. LTD., BANGALORE	M. No/Date:10/10 09.07.2009	**Status: Approved**
	HQ File :01/85/162/00722/AM08/	RLA File :07/24/040/00687/AM08	Lic. No/Date: 0710055114 DT. 27.12.2007	
	The case was considered by the committee as per agenda. In consultation with the technical representative of MFPI present in the meeting, it was decided to allow the quantity of import item as applied for by the firm with accountability clause. 2494.80Kgs of Champion Raisin Paste to be accounted for in four export products put together			

	RLA may take consequential action as per policy/procedure.

15	**237**	M/S. RUCHI SOYA INDUSTRIES LTD.,	M. No/Date:10/10 09.07.2009	**Status:** Clarified
	HQ File :01/85/050/00082/AM10/	CLARIFICATION REGARDING DESCRIPTION AS "SOYABEAN MEAL" AND "SOYABEAN EXTRACTION" BEING SAME		
	The case was considered by the committee as per agenda. After consideration, it was stated that Soyabean Meal or Soybean Cake or Soyabean Extraction are interchangeable words and are different description of the same product. RA, Mumbai may be informed accordingly.			

16	**238**	M/S. SHRI LAL MAHAL LTD., M/S. HEENA EXPORTS & M/S. POLARIS OVERSEAS PVT. LTD., & Kannu Exports	M. No/Date:10/10 09.07.2009	**Status: Rejected**
	HQ File :01/85/162/00084/AM10			
	Request for allowing Chemicals & Fertilizers including pesticides & Insecticides under DFIA authorization against export as per SION E-38 particularly against export of Rice.			
	The case was considered by the committee as per agenda. The Committee observed that neither application for fixation/modification of SION has been made nor recommendation of export promotion council obtained. This is merely three requests from three firms who have not quantified the inputs required. They have also not provided supporting data from a minimum of three companies. Committee therefore decided to reject the case.			

17	**239** **Case No.:3/35/85-ALC3/2008**	M/S. SONIC BIOCHEM EXTRACTIONS LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Approved**
	HQ File :01/85/050/00245/AM09/	RLA File :11/24/040/00070/AM09/	Lic.No/Date:1110019425 19.01.2009	

The case was re-considered by the committee as per agenda. With the consultation of the representative of MFPI, it was decided to ratify the norms as applied for by the firm i.e. as under:

Export Item	Qty.	Import Item	Qty.
Textured Vegetable Protein (TVP)	30000MT	Soya Protein Isolate	1575MT
		Hexane	207000Ltr.
		Extensible Sack Craft Paper (for Paper Bag)	As per packing Policy.
		LDPE Granules	

RLA may take consequential action as per policy/procedure.

18	**240** **Case No.:16/13/85-ALC3/2008**	MS/. SIETZ TECHNOLOGIES INDIA PVT. LTD.	M. No/Date:10/10 09.07.2009	**Status:** Deferred
	HQ File :01/85/050/00106/AM09/	RLA File :05/24/040/00070/AM09/	Lic.No/Date:0510220508 13.05.2008	

The case was considered by the committee as per agenda. It was noted that the comments from DIPP are awaited. Therefore, the committee decided to defer the case to 23.07.20029.

19	**241** **Case No.:2/14/85-ALC3/2008**	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M. No/Date:10/10 09.07.2009	**Status:** **Deferred.**
	HQ File :01/85/050/00115/AM09/	RLA File :07/24/040/00082/AM09/	Lic.No/Date:0710058417 10.07.2008	

The case was considered by the committee as per agenda. It was decided by committee to call the representative of the firm for PH on 06.08.2009.

20		M/S. PUNJAB CHEMICALS AND CROP	M. No/Date:10/10	**Status:**

	242 **Case No.:1/7/85-ALC3/2009**	PROTECTION LTD.,	09.07.2009	**Deferred**
	HQ File :01/85/050/00045/AM10/	RLA File :03/95/040/00123/AM10/	Lic.No/Date:0310522261 02.06.2009	
	The case was considered by the committee as per agenda. It was decided by the committee to seek comment from MPEDA and re-list the case on 06.08.2009			

21	**243** **Case No.:1/7/85-ALC3/2009**	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/000251/AM19/	RLA File :03/95/040/00835/AM10/	Lic.No/Date:0310504447 29.01.2009	
	The case was considered by the committee as per agenda. It was decided by the committee to seek comment from MPEDA and re-list the case on 06.08.2009			

22	**244** **Case No.:8/10/85-ALC3/2009**	M/S. GODREJ & BOYCE MFG. CO. LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Approved**
	HQ File :01/85/050/00062/AM10/	RLA File :03/94/040/00038/AM10/	Lic.No/Date:0310517074 24.04.2009	

The case was considered by the committee as per agenda. In consultation with the representative of DIPP present in the meeting, it was decided to ratify the norms with 5% wastage , as under:-

Export Item	Qty.	Import Item	Qty.
Vertical Uprights, Horizontal Beams & Bracings	1500MT	Hot Rolled Steel Coils 1.5 mm to 3.5 mm or equi	1575MT

RLA may take consequential action as per policy/procedure.

23	**245** **Case No.:4/10/85-ALC3/2009**	M/S. LACTOSE (INDIA) LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Approved**

HQ File :01/85/050/00058/AM10/	RLA File :03/95/040/01044/AM09/	Lic.No/Date:0310516353 20.04.2009	

The case was considered by the NC as per the agenda. It was noted that as per details furnished on-line, claim of applicant is 1% wastage. Committee decided to approve import item with 1% wastage as under:-

Export item	Qty.	Import item	Qty.
Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	500MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	505MT

RLA to take consequential action as per policy/procedure.

24	**246** **Case No.:7/10/85-ALC3/2009**	M/S. GROVER VINEYARDS LTD.,	M. No/Date:10/10 09.07.2009	**Status: Approved**
	HQ File :01/85/050/00061/AM10/	RLA File :07/24/040/00668/AM09/	Lic.No/Date:0710064239 20.04.2009	

The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis, as under:-

Export Item	Qty.	Import Item	Qty.
Processed Still Wine 12.5% alcohol	22800Lts.	Raw Still Wine 12.5% alcohol	22800Lts.

RLA to take consequential action as per agenda.

25	**247** **Case No.:5/10/85-ALC3/2009**	M/S. SHREE RENUKA SUGARS LTD.,	M. No/Date:10/10 09.07.2009	**Status:** Approved
	HQ File :01/85/050/00059/AM10/	RLA File :07/24/040/00689/AM09/	Lic.No/Date:0710064044 06.04.2009	

The case was considered by the committee as per agenda. Committee observed that SION at E-52 prescribes input output norms for import of Raw Sugar for export of White Sugar. In this case also input output items are same. Accordingly, case may be strictly finalized by RA as per SION E-52. RA may also advise applicant to file application under SION fixed category.

26	**248** **Case No.:3/37/85-ALC3/2008**	M/S. JEWEL CONSUMER CARE P LTD	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00256/AM09/	RLA File :34/24/040/00202/AM09/	Lic.No/Date:3410023419 06.02.2009	
	The case was considered by the committee as per agenda. Committee decided that (i) RA may be asked to give a report on EO Monitoring of pending cases of Firm (ii) A DO reminder from Chairman NC-6 to Jt. Secretary of C&PC may be sent for expediting the comments. To be re-listed on 06.08.2009			

27	**249** **Case No.:2/37/85-ALC3/2008**	M/S. JEWEL CONSUMER CARE P LTD	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00255/AM09/	RLA File :34/24/040/00193/AM09/	Lic.No/Date:3410023356 03.02.2009	
	The case was considered by the committee as per agenda. Committee decided that (i) RA may be asked to give a report on EO Monitoring of pending cases of Firm (ii) A DO reminder from Chairman NC-6 to Jt. Secretary of C&PC may be sent for expediting the comments. To be re-listed on 06.08.2009			

28	**250** **Case No.:9/10/85-ALC3/2009**	M/S. ESSEM TECNOPINZ PVT. LTD	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00063/AM10/	RLA File :31/24/040/00049/AM10/	Lic.No/Date:3110039029 01.07.2009	
	The case was considered by the committee as per agenda. Committee decided that previous similar case of this firm may be linked up. To be re-listed on 06.08.209			

29	**251** **Case No.:6/10/85-ALC3/2009**	M/S. GROVER VINEYARDS LTD.,	Meet No/Date:10/10 09.07.2009	**Status:** Approved
	HQ File :01/85/050/00060/AM10/	RLA File :07/24/040/00082/AM10/	Lic.No/Date:0710065137 02.06.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis, as under:-			

Export Item	Qty.	Import Item	Qty.
Processed Still Wine 12.5% alcohol	22612Ltrs.	Raw Still Wine 12.5% alcohol	22612Ltrs.

	RLA to take consequential action as per agenda.

30	**252** **Case No.:3/10/85-ALC3/2009**	M/S. PANAMA PETROCHEM LTD.	M. No/Date:10/10 09.07.2009	**Status:** Deferred
	HQ File :01/85/050/00057/AM10/	RLA File :03/95/040/00142/AM10/	Lic.No/Date:0310526178 29.06.2009	
	The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. Case deferred. To be re-listed on 06.08.2009.			

31	**253** **Case No.:1/10/85-ALC3/2009**	M/S. PANAMA PETROCHEM LTD.	M. No/Date:10/10 09.07.2009	**Status:** **Deferred**
	HQ File :01/85/050/00055/AM10/	RLA File :03/95/040/00177/AM10/	Lic.No/Date:0310525727 24.06.2009	
	The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. Case deferred. To be re-listed on 06.08.2009.			

32	**254** **Case No.:4/5/85-ALC3/2008**	M/S.LACTOSE (INDIA) LTD.,	M. No/Date:10/10 09.07.2009	**Status:**
	HQ File :01/85/050/00059/AM09/	RLA File :03/95/040/01101/AM08/	Lic.No/Date:0310460540 11.02.2008	
	The case was considered by the NC as per the agenda. It was noted that as per details furnished on-line, claim of applicant is 1% wastage. Committee decided to approve import item with 1% wastage as under:-			

Export item	Qty.	Import item	Qty.
Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	200MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	202MT

RLA to take consequential action as per policy/procedure.

33	**255** **Case No.:147/27/83-ALC1/2007**	M/S. LACTOSE (INDIA) LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Approved**
	HQ File :01/83/050/01221/AM08/	RLA File :03/95/040/00566/AM08/	Lic.No/Date:0310444051 24.09.2007	

The case was considered by the NC as per the agenda. It was noted that as per details furnished on-line, claim of applicant is 1% wastage. Committee decided to approve import item with 1% wastage as under:-

Export item	Qty.	Import item	Qty.
Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	200MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	202MT

RLA to take consequential action as per policy/procedure.

34	**256** **Case No.:9/9/83-ALC1/2007**	M/S. LACTOSE (INDIA) LTD.,	M. No/Date:10/10 09.07.2009	**Status:** **Approved.**
	HQ File :01/83/050/00024/AM08/	RLA File :03/95/040/01500/AM07/	Lic.No/Date:0310425398 02.04.2007	

The case was considered by the NC as per the agenda. It was noted that as per details furnished on-line, claim of applicant is 1% wastage. Committee decided to approve import item with 1% wastage as under:-

Export item	Qty.	Import item	Qty.
Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	100MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	101MT

RLA to take consequential action as per policy/procedure.

35	**257** **Case No.:3/29/80-ALC2/2006**	M/S. ENGLISH INDIAN CLAYS LIMITED	M. No/Date:10/10 09.07.2009	**Status: Approved.**
	HQ File :01/80/050/00583/AM07/	RLA File :25/80/040/00003/AM07/	Lic.No/Date:2510001734 04.09.2006	

The case was considered by the committee as per agenda. After discussion, it was decided to ratify the norm as applied for by the firm, as under:-

Export item	Qty.	Import item	Qty.
TAPIOCA STARCH MODIFIED. BRAND NAME: PREGEL DEXTRID, POLYSAL HT,POLYMER, POLYSAL, TEXOPLAST, CARBOJET,CARBOJET-DNM,CARBOJET-LV,CARBOJET-FCMV,CARBOJET-ELV, CARBOJET-FC,JETSIZE-TC	1000MT	TAPIOCA STARCH (SUPER FINE GRADE)	900MT

RLA to take consequential action as per policy/procedure.

36	**258** **Case No.:6/3/85-ALC3/2009**	M/S. GILLETTE DIVERSIFIED OPERATIONS PRIVATE LTD.	M. No/Date:10/10 09.07.2009	**Status: Rejected.**
	HQ File :01/85/050/00021/AM10/	RLA File :04/24/040/00059/AM09/	Lic.No/Date:0410096446 12.06.2008	

The case was considered by the committee as per agenda. It was noted that information called for from the firm in the meeting on 14.05.2009 has not been received. The committee therefore decided to reject the case.

37	**259** **Case No.:9/2/85-ALC3/2009**	M/S. J.M.A. MANUFACTURING PVT.LTD.,	M. No/Date:10/10 09.07.2009	**Status: Rejected**
	HQ File :01/85/050/00009/AM10/	RLA File :05/24/040/00007/AM10/	Lic.No/Date:0510239832 16.04.2009	

The case was considered by the committee as per agenda. It was noted that information called for from the firm in the meeting on 11.06.2009 has not been received. The committee therefore decided to reject the case.

38	**260** **Case No.:7/3/85-ALC3/2009**	M/S. GODREJ & BOYCE MFG. CO. LTD.,	M. No/Date:10/10 09.07.2009	**Status: Approved.**
	HQ File :01/85/050/00022/AM10/	RLA File :03/94/040/01107/AM09/	Lic.No/Date:0310514088 01.04.2009	

The case was considered by the committee as per agenda. In consultation with the technical representative of DIPP present in the meeting, it was decided to ratify the norms with 5% wastage , as under:-

Export item	Qty.	Import item	Qty.
Vertical Uprights, Horizontal Beams, Bracings & Base Plates	3000MT	Hot Rolled Steel Coils 1.6mm to 3.5 mm or equi	3150MT

RLA to take consequential action as per policy/procedure.

39	**261** **Case No.:21/9/85-ALC3/2005**	M/S. KASHMIR APPIARIES EXPORTS	M. No/Date:10/10 09.07.2009	**Status:** **Rejected**
	HQ File :01/85/050/00330/AM05/	RLA File :30/24/040/00046/AM05/	Lic.No/Date:3010040299 08.02.2005	

Committee observed that decision taken in NC meeting N. 25/07 dated 28.09.2006, when the case was rejected, as Bee Wax is not directly used in the production of Honey, is also applicable to this case. Committee therefore, rejected this also being a repeat case of earlier decision.

39	**262**	M/S. JABS INTL. PVT. LTD., MUMBAI	M. No/Date:10/10 09.07.2009	**Status:** **Clarified**
	HQ File : 01/85/162/107/AM10 01/85/162/108/AM10 01/85/162/109/AM10	RLA File :03/94/40/00202/AM10 03/94/40/00177/AM10 03/94/40/00178/AM10		

Issue of advance authorization under Para 4.7 of HBP>

Committee considered the representation of M/s. Jabs International Pvt. Ltd. regarding issue of advance authorizations under Para 4.7 of HBP Vol.I for export of Sterlized Fennel Seeds and Sterlized Caraway Seeds. Since import duty of the item which is under Chapter 9 of ITC(HS) is less than 30%, Committee observed that advance authorisation under Para 4.7 can be issued without any problem. The provisions of Para 4.7 are quite clear and RA should have decided the matter themselves. It is unfortunate that the matter had to be decided in NC, where it was noted that by RA's own admission the import duty is less than 30%, There was no issue in these cases. RA should be cautious in holding up applications for want of simple understanding of HBP. Explanation may be called from the officer who held up these cases.

RA may take action accordingly.

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